File No. P.15025/6/2004-PFS/FSSAI (Pt-II) Food Safety and Standards Authority of India

(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)

FDA Bhawan, Kotla Road, New Delhi-110002

Subject: Direction under section 16(5) of Food Safety and Standards Act, 2006 regarding operationalisation of Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2016 relating to 'limit of iron filings in Tea.'

The draft w.r.t Food safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2016 relating to 'limit of iron filings in tea' was notified in the gazette of India vide F. No. P.15025/6/2004-PFS/FSSAI on 17th May, 2016 and uploaded on FSSAI Website on 25th May, 2016 for inviting comments/suggestions from stakeholders within a period of 30 days.

- 2. The draft regulations were reviewed taking in to consideration of the comments and suggestions received from various stakeholders by the Scientific Panel and the revised limit of iron filings in tea upto level of 250 mg/kg has been approved by the Scientific Committee. These standards of iron filings in tea as enclosed herewith have been made operational w.e.f 01.11.2016. These standards will supersede the earlier limit which was operationalised on 22nd April, 2016.
- 4. This issues with the approval of the Competent Authority in exercise of the power vested under Sections 18(2) (d) and 16(5) of Food safety and Standards Act, 2006.

(Sunil Bakshi) Advisor (Regulations)

To

- 1. All Food Safety Commissioners,
- 2. All Authorized Officers, FSSAI,
- 3. All Designated Officers, FSSAI.

Copy for information to:

- 1. PPS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI
- 3. All Directors, FSSAI

Operationalisation of Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2016 relating to 'limit of iron filings in Tea.'

F. No.P.15025/6/2004-PFS/FSSAI- In exercise of the power conferred by clause (d) of sub-section (2) of section 18 of the Food Safety and Standards Act, 2006 (34 of 2006), the Food Safety and Standards Authority of India, hereby makes the following regulations. These Regulations shall come in to operational from 1st November, 2016.

Regulations

- 1. **Short title and commencement.-**(1) These regulations may be called the Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations, 2016.
- 2. In the Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011, in regulation 2.10 in sub-regulation 2.10.1:-
 - (a) in clause 1, after item (f), the following item shall be inserted namely:

 "(g) Iron Filing (mg/kg): Not more than 250."
 - (b)in clause 2, after item (f), the following item shall be inserted namely:"(g) Iron Filing (mg/kg): Not more than 250."